

Indian Stamp (Uttarakhand Amendment)(Repeal) Act, 2014

(Uttarakhand Act No. 10 of 2014)

An

Act

to repeal the Indian Stamp (Uttarakhand Amendment) Act, 2013 (Uttarakhand Act. No. 20 of 2013)

It is hereby enacted by the Uttarakhand Legislative Assembly in the Sixtieth-fifth Year of the Republic of India as follows:-

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| Short title, | 1. | (1) | This Act may be called the Indian Stamp (Uttarakhand |
| Extent and | | | Amendment) (Repeal) Act, 2014. |
| Commencement | | (2) | It extends to the whole of Uttarakhand. |
| | | (3) | It shall come into force at once. |
| Repeal | of 2. | | Indian Stamp (Uttarakhand Amendment) Act. 2013 |
| Uttarakhand Act. | | | (Act. No. 20 of 2013) is hereby Repealed |
| No. 20 of 2013 | | | |

By Order,

K. D. BHATT,
Principal Secretary.